

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

C.A. No.267/15
T.P. No. 215/2016

**IN THE MATTER OF COMPANIES ACT, 2013
SECTION 621A UNDER SECTION 211(2) READ WITH PART II OF
SCHEDULE VI OF THE COMPANIES ACT, 1956
AND**

IN THE MATTER OF B.M.M. ISPAT LIMITED

Judgement/Order delivered on: **31st July 2017**

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

1. **Shri Dineshkumar Singhi- Managing Director,**
No.101, 1st Floor, Pride Elite, No.10,
Museum Road, Bangalore-560001.
2. **Shri Mrutyunjaya Senapati- Whole Time Director,**
002, Aster Block, Fantasy Gardens Apt.,
2nd Main Road, Kasturinagar,
Bangalore-560043.

- **APPLICANTS**

For the Petitioners: Mr. A.M.Sridharan, Advocate and Authorised
representative for the Applicants.

Per: **Hon'ble Shri Ashok Kumar Mishra, Member (Technical) – Author**

ORDER

The Application was originally filed before the Company Law Board, Southern Region, Chennai under Section 621A of the Companies Act, 1956 for the purpose of compounding for violation of provisions of Section 211(2) read with schedule VI of the Companies Act, 1956 and it was numbered as C.A 267/2015. Consequent upon the establishment of National Company Law Tribunal Bench at Bengaluru, the said case was transferred to this Tribunal on abolition of Company Law Board, Southern Region, Chennai Bench and re-numbered as T.P No. 215/2016.

The averments made in the Company Application are briefly described hereunder:-



The Company was incorporated under the Companies Act, 1956 on 15th April 2002 as a Private Limited Company under the name and style of B.M.M Ironore Private Limited. Subsequently the company was converted into a Public Company on 15th December 2004 and changed its name to B.M.M. Ispat Limited vide Registration No. CIN-U13100KA2002PLC030365. The Registered office of the company is situated at # 114, Danapur Village, Hobli Mariamanahalli, Hospet Taluq, Bellary District – 583222.

The present Authorized share capital of the Company is Rs. 160,00,00,000/- (Rupees One Hundred and Sixty Crores only) consisting of 16,00,00,000 Equity Shares of Rs 10/- each. The issued, subscribed and paid up capital is Rs. 104,06,18,460/- consisting of 10,40,61,846 equity shares of Rs 10/-each.

The Main objects of the Company is to carry on the business of prospecting, exploring and developing, opening and working of mines for minerals and ores and to obtain mining licenses and lease for ores and minerals from Government or any local body; to purchase, take on lease or in exchange, hire or otherwise acquire, any movable property; to act as agents, Managers, selling agents transport contractors for mineral ores and other allied products; to promote, take over or set up sponge iron plants, mini steel plants, and alloys and is currently doing the business in manufacturing of pellets, sponge iron, TMT bars and generation of power etc.,

It is further averred in the Company Application that, 1st Applicant is the promoter director of the Company since incorporation and was appointed as Managing Director of the Company on 30th April 2007 and resigned as Managing Director on 20th April 2015 and presently he is the Chairman of the Company and Applicant No.2 is the Whole Time Director of the Company during the time of default.

It is further averred that, in accordance with the Section 211(2) read with Part II of Schedule VI of the Companies Act, 1956, value of import calculated on C.I.F basis by the company during the financial year in respect of i) raw materials, ii) component and spare parts, iii) capital goods should be included in the Profit and Loss account by way of note. Whereas, the value of imports calculated on C.I.F basis in respect of raw materials was not furnished in Profit and Loss account of the Company for the financial year ending 31/03/2009 and 31/03/2011. Thus the provisions of section 211(2) provides that, every profit and loss accounts of a

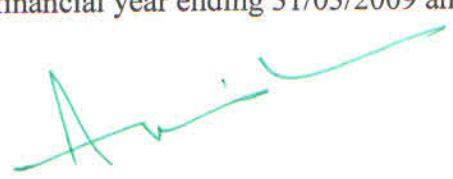
company shall give a true and fair view of the profit or loss of the company for the financial year and shall, subject to the provisions of this section, comply with the requirements of Part II of Schedule VI, so far as they are applicable thereto.

It is further averred that Ministry of Corporate Affairs had ordered inspection of the books and records of the Company under section 209A of the Companies Act, 1956 and during the course of inspection, the Inspecting Officer noticed that, the company has not complied with the provisions of section 211(2) read with Part II of Schedule VI of the Companies Act, 1956. However, the company has replied and stated that, due to inadvertently, the details of raw material consumed giving item wise break up and indicating quantities thereof in the Notes to Profit and Loss account for the financial year 31/03/2009 was not furnished, Accordingly, the Registrar of Companies, Karnataka, Bangalore has issued two Show Cause Notices bearing No. ROCB/MMM/SCN/SEC.211/030365/2015 dated 9th June 2015 and dated 15th June 2015 for the above said contravention.

However, the Applicants voluntarily admitted that, the company has inadvertently not furnished the details of value of imports calculated on C.I.F basis in respect of raw materials as required under Part II of clause 4D of Schedule VI in the notes to Profit and Loss account for the financial years ending 31/03/2009 and 31/03/2011 and thereby contravened the provisions of 211(2) read with Part II of Schedule VI of the Companies Act, 1956.

We have heard the counsel for Applicants. He has filed written submissions giving clarification about the violation stating that the company has shown CIF value of imports of Raw materials together with stores and spares. It undertakes to show the value of CIF value of raw materials separately in future and contended that, the said contravention committed by the Applicants was neither intentional nor willful and further contended that, a lenient view may be taken while compounding the offence.

We have seen the Show Cause Notice issued by the Registrar of Companies, Karnataka, Bangalore to the applicants in which, it is clearly stated that, the details of raw material consumed giving item wise break up and indicating quantities thereof in the Notes to Profit and Loss account for the financial year 31/03/2009 was not furnished by the company and thus not reflecting the true and fair view of the affairs of the company as required under provisions of Section 211(2) read with Schedule VI of the Companies Act, 1956 in the Notes of Profit and Loss account for the financial year ending 31/03/2009 and 31/03/2011.



Section 211 (2) of the Companies Act, 1956 reads as follows:-

“every profit and loss accounts of a company shall give a true and fair view of the profit or loss of the company for the financial year and shall, subject to the provisions of this section, comply with the requirements of Part II of Schedule VI, so far as they are applicable thereto.”

Section 211(7) of the Companies Act, 1956 is penal provision for violation which reads as follows:-

“If any such person as is referred to in sub-section (6) of section 209 fails to take all reasonable steps to secure compliance by the company, as respects any accounts laid before the company in general meeting, with the provisions of this section and with the other requirements of this Act as to the matters to be stated in the accounts, he shall, in respect of each offence, be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to ten thousand rupees, or with both:

This Application was filed under section 621A of the Companies Act, 1956. The provisions of section 441 of the Companies Act, 2013 came into effect from 1st June 2016, this application was filed before erstwhile Company Law Board, Southern Region, Chennai. Therefore, this application is to be decided under the provisions of section 621A of the Companies Act, 1956.

We have perused the documents filed by the Applicants. We have seen the Show Cause Notice and after going through the Company Application under section 621A of the Companies Act, 1956 and further submissions made by the Counsel for the Applicants and the observations of the Registrar of Companies, Karnataka, Bangalore in his report bearing No. ROCB/MMM/621A/30365/2015 dated 4th September 2015, we hereby levy compounding fee for violation of provision of Section 211(2) of the Companies Act, 1956 on the Applicants No. 1 & 2 as shown in the table given below:-

Sl. No.	Particulars	Violation of Sec.211(2) of Companies Act, 1956		Grand Total Rs.
		2008-09	2010-2011	
1	1 st Applicant- Managing Director	6,000/-	6,000/-	12,000/-
2	2 nd Applicant- Whole Time Director	6,000/-	6,000/-	12,000/-

The compounding fee levied as above shall be paid by the Applicants within 15 days from the date of this order and call this matter on 14th August 2017 for compliance.

(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL

31.7.17
(RATAKONDA MURALI)
MEMBER, JUDICIAL